

No. 57

Warrant of attachment of movable property in possession of third party under Order XXI, Rule 46 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay

Whereas the plaintiff abovenamed has applied for execution of Decree dated the Order

..... day of 19 by attachment of the movable property specified in the schedule hereto and belonging to the defendant abovenamed but in the possession of.....

Now this is to command you to cause to be made known in the manner provided in this behalf by the Code of Civil Procedure that the said defendant be and is hereby prohibited from receiving from the said the said property or any part thereof and that the said be and is hereby prohibited from giving over the said property or any part thereof to the said defendant, until the further order of the Court or until the further order of the Court or until the attachment is withdrawn by you in accordance with the rules of this Court;

| | Rs. | P. |
|---|-----|----|
| Amount of <u>decree</u> order inclusive of costs. | | |
| Costs of execution interest at per cent. | | |
| Total | | |

And this is further to command you to return this warrant on or before the day of 19 with an endorsement certifying the date on and the manner in which it has been executed or why it has not been executed.

Witness , Chief Justice at Bombay aforesaid, this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for SCHEDULE